

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:363
ANSWERED ON:20.08.2004
RESTRICTION OF ENTRY POINTS TO FOREIGN AIRLINES
Patil Shri Shrinivas Dadasaheb

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government proposes to restrict entry points of foreign airlines to limited locations;
- (b) if so, whether any collaborative policy has been framed amongst the nations for permitting entry points to the operating airlines;
- (c) whether private airlines/operators in India would be assisted in seeking entry point permission in other countries;
- (d) if so, the details thereof;
- (e) whether the Chinese Government has a very restricted policy of entry point to foreign airlines including Indian Airlines; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a),(b),(c),(d),(e)&(f):- A Statement is laid on the Table of the House.

(a)and(b): The destinations in India to which foreign airlines can operate as well as the destinations abroad to which Indian carriers can operate are specified in the Air Services Agreement between India and the foreign country concerned. India has so far entered into such Air Services Agreements with 100 countries. The traffic rights available under these Agreements are sovereign in nature and can be exercised only by the airlines designated by the respective Governments.

(c)and(d): Seeking points of call in other countries is also a sovereign function, which can not be exercised by airlines. During bilateral negotiations, Government seeks point of calls in other countries on the basis of reciprocity and keeping in view the interest of designated airlines.

(e)and(f): The destinations in China to which Indian carriers can operate are also specified in our Air Services Agreement with them. As per this Agreement, each side can designate up to 2 airlines for operating to two destinations in each other's territory.